

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION Nos 888/94 & 902/94
/199

Date of Decision: 30-8-96

U.O.I. & ors.

Petitioner/s

Mr. M.S. Ramamurthy

Advocate for the
Petitioner/s

V/s.

T.R. Mishra & Anr. (OA888/94)

Respondent/s

W.V. Boolani & Anr. (OA902/94)

Mr. G.S. Wallia

Advocate for the
Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar. Member (A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to
other Benches of the Tribunal ?

M. Hegde
M(J)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, MUMBAI-1

O.A. Nos. 888/94 & OA No. 902/94

Dated: THIS 30TH DAY OF AUGUST, 1996

Coram: Hon. Shri B S Hegde, Member(J)
Hon. Shri M R Kolhatkar, Member(A)

O.A. No. 888 of 1994:


1. The Union of India
owning and representing
Western Railway, through
General Manager, W. Railway
Churchgate, Bombay
2. The Divisional Railway Manager
Western Railway, Bombay Central
Bombay

(By Adv. Mr. M.S. Ramamurthy)

..Applicants

V/s.

1. T.R. Mishra
C/o. Shri K S Nadkarni
Advocate, 3rd floor; Ashiwad
Building; 262 Annie Besant Road
Worli, Mumbai 400025
2. Shri P D Apshankar
Presiding Officer
Central Govt. Labour Court No.2
Bombay

(Respondent No.1 by 
Adv. Mr. G.S. Walia)

..Respondents

O.A. No. 902 of 1994:

1. The Union of India
owning and representing
Western Railway through
General Manager, W. Railway
Churchgate, Bombay

2. The Divisional Railway Manager
Western Railway, Bombay Central
Mumbai

(By Adv. Mr. M.S. Ramamurthy)

..Applicants

V/s.

1. Wadhuram V. Boolani
Flat No.B-5 Suneel Raj
Cooperative Society
1st floor; Kopri Colony
Thane (E) 400603

(By Adv. Mr. G.S. Walia)

2. Shri P D Apshanker
Presiding Officer
Central Government
Labour Court No.2,
Bombay


..Respondents

ORDER

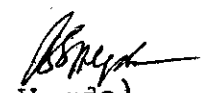
(Per: B.S.Hegde, Member(J))

The Apex Court in Krishan Prasad Gupta Vs. Controller Printing & Stationery, J.T. 1995(7) SC 522 has held that the Central Administrative Tribunal has no jurisdiction to entertain under S.19 of the A.T.Act, 1985, the matters arising out of the Industrial Disputes Act and the award / order passed by the Industrial Court / Tribunal.

2. Accordingly, we have no jurisdiction to entertain the grievance in these two O.As. These O.A.s are rejected for want of jurisdiction. In view of our finding it is not necessary to go into the merit. The O.As are dismissed with liberty to the applicants to approach the appropriate forum, if they are so advised.


(M.R. Kolhatkar)

Member(A)


(B.S.Hegde)
Member(J)